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RATIFIED

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Minutes of M.No.44/10 held on 02.02.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 44/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 02.02.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
5.	Sh. Krishan Kumar, Dy. DGFT	302	23061562 Ext.380	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

Case No.:80/16/80-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
HQ File :01/80/050/00603/AM09/	RLA File :03/94/040/01231/AM08/	Lic.No/Date:0310467010 02.04.2008	
Decision : The MOS furnished written comments in this case vide their U.O. No. 2(10)/2007-TW(Pt.II) dated 01.01.2010 recommending the norms. MOS comments are re-produced below:- <i>Ministry of Steel</i> <i>(Technical Wing)</i> **** <i>Subject: Ratification of Advance Authorization No. 03104-67010 dated 02.04.2008 A/c M/s JSW Steel Ltd.</i> <i>DGFT may kindly refer their ID No. 01/81/050/0603/AM09/DES-I/TR 492 dated 20.08.09 on the above subject. <u>The revised applied quantities for paints have been considered.</u></i> <i>The firm has provided certain information that was required to enable us to process the matter. Accordingly calculations were done to arrive at the input requirements. The principle followed is as below:-</i>			

- (i) The firm has exported 3910 MT and may complete the remaining exports later on. At present exports have been made in 12 gauges. Since it is required to recommend the input items for the applied export quantity of 10000 MT, the export quantity has been distributed into six bands covering all the thicknesses and on pro-rata weight basis.
- (ii) Mid point of the range has been taken as the reference for calculation of quantity of primer/back coat/top coat and substrate (Galvalume). Coating weights are also not uniform. Same principle of mid-point has been considered for coating weights also.
- (iii) On the basis of the data provided by the firm, paint characteristics has been considered
- (iv) Wastage of paint happens in the drum; during colour changes; in weld joints; front/back ends etc. During conversion of CR galvalume sheets to colour coated sheets, there is some process loss due to unusable front/back end and weld joints. Reasonable wastage has thus been considered.
- (v) For requirement of guard film, engineering Table-I has been considered and for the inputs rolls, rolling oil, steel strappings, and VCI Rusto paper, SION C-469 / C-2034 has been considered. The firm has desired to import GP sheets @6.38 kg/ton for packing. Consumption norm is not readily available, because no other producer has asked for this item. So, packing policy has been proposed for this item.
- (vi) The firm has desired to import Resin also when export product is coated with resin. In the production of galvalume sheets/coils, SION C-2034 has a provision for resin as an input. This is to provide protection to sheets from atmosphere, after coating with Zn-Al-Si alloy. But here galvalume is an intermediate product that will be covered with paints that contain resin. Moreover, the firm has applied for protective guard film. In view of this resin has not been recommended.

The recommendation of Ministry of Steel may kindly be noted as stated below:-

Export Item:

Item	Thickness (mm)	Quantity (MT)	Coating Weight (gms/m ²) of Zinc --Aluminium-- Silicon alloy in the substrate
Cold Rolled Zinc (43.50%) & Aluminium-Silicon (56.50%) alloy coated, Colour Coated Non Alloy steel Sheets /Strips/ Wide Coils having paint coating of primer 20 micron; back coat 10 micron; and top coat 5 to 10 micron.	a) 0.30 to 0.34	a) 538	a) 70
	b) 0.35 to 0.39	b) 2205	b) 63 to 100
	c) 0.40 to 0.44	c) 1384	c) 70 to 150
	d) 0.45 to 0.49	d) 4429	d) 63 to 100
	e) 0.50 to 0.54	e) 243	e) 100
	f) 0.55 to 0.59	f) 1201	f) 70 to 150
	TOTAL	10000	

Import Item:

Sl. No.	Item	Quantity
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1.	Hot Rolled Non Alloy Steel Wide Coils	10675 MT
2.	Zinc Slab/Ingots	147.2 MT
3.	Aluminium-Silicon alloy slab/ingots	191.1 MT
4.	Resin	NIL
5.	Rolling Mill Rolls	12.50 MT
6.	Rolling Mill Oil	3.50 MT
7.	Steel Strapping for packing	6.5 MT
8.	Galvanized Plain Sheets for packing	As per packing policy
9.	VCI Rusto Paper	50000 sq. metre
10.	Primer (Volume Solid 32±2%; Dry density 1.267 ± 0.02)	73573 liters
11.	Top Coat (Volume Solid 41±2%; Dry density 1.46 ± 0.02)	49863 liters
12.	Backer (Volume Solid 38±2%; Dry density 1.318 ± 0.02)	89666 liters
13.	Guard Film (to be allowed if export product is covered with guard film)	117.82 MT

This issues with the approval of Joint Secretary.

*(B.D. Ghosh)
Joint Industrial Adviser*

Shri Ramavatar Meena, FTDO, DES-I, DGFT, New Delhi.

U.O. No. 2(10)/2007-TW (pt.II) dated 01.01.2010

The Committee, after deliberating upon the MOS comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments except that the quantity of import item no. 7 may be allowed as 6.05 MT as applied by the firm, [as per on line system/application](#).

The Regional Authority may take necessary action accordingly.

Case No.:83/18/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
HQ File :01/80/050/00752/AM09/	RLA File :07/24/040/00129/AM09/	Lic.No/Date:0710058627 21.07.2008	

Decision : The DHI furnished written comments in this case vide their U.O. No. 3(49)/09-TSW(B)/23 dated 14/01/10 recommending the norms. DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Titan Industries ltd for ratification of norms of licence no 0710058627 dtd 21-07-08.

*DES-I, DGFT may kindly refer to the above mentioned licence of M/S Titan Industries ltd. The firm proposes to export 350 numbers of Piston M10 Compensator of weight 457.94 kg for which they propose to import 678 kgs titanium round bar. The firm has now clarified that export weight of the product is 199.5 kg. **It may be stated that the firm has changed statement twice when some clarification was being sought.** Our recommendations based on the information given is the following:-*

1. The export weight of 199.5 kg may be incorporated in the licence.
2. This Office recommend for import of 326.4 kg of titanium round bar with net wastage of 63.6% with 2/3rd recovery.

The above issues with the approval of Joint Secretary (B).

B.C.Nayak
Development Officer

Shri Ramavtar Meena, FTDO, DES-I
Deptt. of HI, UO No 3(49)/09-TSW(B) dated

The Committee also noted that the firm has changed their statement twice. Accordingly Committee directed the firm to be cautious in its reply. The committee after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

3	Case No.:21/5/80-ALC2/2009	Party Name:SURAJ INDUSTRIES	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case rejected
	HQ File :01/80/050/00029/AM10/	RLA File :30/24/040/00017/AM09/	Lic.No/Date:3010057230 23.07.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(104)/2009-TSW(B)/484 dated 31.12.2009 informing that firm has not furnished the drawings and manufacturing process details supported by input and output weight. The Committee, accordingly, decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

4	Case No.:95/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00971/AM09/	RLA File :05/24/040/00337/AM09/	Lic.No/Date:0510226413 28.08.2008	Defer Date: 30.03.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.			

	Case No.:25/25/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/01034/AM09/	RLA File :31/24/040/00143/AM09/	Lic.No/Date:3110035317 09.09.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(11)/09-TSW(B)/22 dated 14/01/10 recommending the norms. DHI comments are reproduced below:			

re-produced below :-

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of licence no 311005317 dt 09-09-08

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Thermax Limited. The firm had applied for ratification of norms for supply of 2 sets of Heat Recovery Steam Generators. The firm was asked to submit certain information which they have submitted vide their letter of dated 22-04-09. The firm has not submitted complete information. However based on the information available, this Office recommends the following.

1. The total export weight of 1509 MT may be incorporated in the licence.
2. The firm had not claimed any wastage on raw material and hence the same has not been recommended.
3. Item no 1 of import- the firm has given calculation for the item and the net weight of item is 36.1 MT of length 8336 meters. we may recommend the same.
4. Item no 2 of import- the firm has given calculation for the item and the net weight of item is 10.9 MT of length 70 meters. we may recommend the same.
5. Item no 3 of import- the firm has given calculation for the item and the net weight of item is 126.4 MT of length 47866 meters. We may recommend the same.
6. Item no 4 of import- the firm has given calculation for the item and the net weight of item is 33.1 MT of length 466 meters. we may recommend the same.
7. Item no 5 is a component & the same may be allowed under GN-4.
8. The firm has neither given the calculation nor justification of import of fin tubes and structural section.(item no 6 & 7) . We may recommend for deletion of both the items.
9. The firm has sought 1000 kg of electrode/welding rods. The break up has not been given. we may recommend for 500 kg of electrode and 500 kg of welding rods. (Item nom 9).Hence we may also recommend for 500 kg of flux.(Item no 8)

B.C.Nayak
Development Officer

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(11)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

6	Case No.:13/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/01049/AM09/	RLA File :05/24/040/00381/AM09/	Lic.No/Date:0510227332 11.09.2008	Defer Date: 30.03.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.03.2010.			

7	Case No.:13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444 30.09.2008	Defer Date: 30.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.			

8	Case No.:3/34/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/01245/AM09/	RLA File :09/24/040/00292/AM09/	Lic.No/Date:0910035792 30.10.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(23)/09-TSW(B)/17 dated 12.01.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S BHEL, Hyderabad for ratification of norms of licence no 0910035792 dt 30-10-08</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Hyderabad. The applicant was requested to submit additional information which has been submitted vide their letter dated 25.05.2009. On the basis of information submitted by the firm, this Office recommends as follows:</i> Export product – weight of turbine 280 MT/each and generator 26.5 MT/each may be incorporated in the licence. Import items - 1. Items at Sl. No.1 to 74, 76 to 91, 93 to 112 and 132 to 140 may be allowed as per GN4 conditions. 2. Item No.75 may be deleted as it is not part of the export product. 3. Import item No.92 – quantity may be reduced to 3810 kg. with 20% wastage and 20% recovery. 4. Item at Sl No.113 to 131 may be allowed as applied for. <i>B.C.Nayak Development Officer</i> <u>Shri Ramavtar Meena, FTDO, DES-I</u> Deptt. of HI, UO No 3(23)/09-TSW(B) dated The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. The Regional Authority may take necessary action accordingly.			

9	Case No.:37/34/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case rejected
	HQ File :01/80/050/01279/AM09/	RLA File :03/95/040/00698/AM09/	Lic.No/Date:0310493987 12.11.2008	
	Decision : The Committee observed that the firm has forwarded only copy of application again and thus decided to reject the case on the ground that the firm did not furnish any specific information for Sl.No. 5 & 11 of SDF with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

10	Case No.:29/42/80-ALC2/2008	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case rejected
	HQ File :01/80/050/01653/AM09/	RLA File :31/24/040/00248/AM09/	Lic.No/Date:3110036856 02.01.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

11	Case No.:43/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00051/AM10/	RLA File :03/94/040/00897/AM09/	Lic.No/Date:0310502444 13.01.2009	Defer Date: 30.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

12	Case No.:50/5/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00058/AM10/	RLA File :03/94/040/00971/AM09/	Lic.No/Date:0310504031 28.01.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(105)/09-TSW(B)/ dated 21/01/2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S ITS INDIA for ratification of norms of licence no 0310504031 dtd 28-01-09.</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S ITS INDIA . The firm has submitted information sought vide their letter of dated 05-10-09. The firm proposes to export 20 number of Energie Jar.</i> <i>Item no 1 may be allowed at 2380 kg with 24% wastage, item 2 at 7569 kg with 144% wastage and item no 3 at 3660 kg with 181% wastage. Item no 4 may be allowed at 4040 kg with 152% wastage, item 5 at 3020 kg with 201% wastage and item no 6 at 3500 kg with 150%. Item no 7 may be allowed at 3700 kg with 146% wastage and item no 8 at 1720 kg with 243% wastage. Quantity allowed with 20% recovery.</i> <i>item no 9,11 and 12 are components and may be allowed under GN-4. Item no 10 and 13 to 18 may be deleted as the firm has stated to procure the same indigenously.</i> <i>B.C.Nayak Development Officer 21-01-10</i> <i>Shri Ramavtar Meena. FTDO. DES-I</i>			

DEPTT. of HI, UO No 3(105)/09-TSW(B)

dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

13	Case No.:35/21/80-ALC2/2009	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00317/AM10/	RLA File :04/24/040/00254/AM09/	Lic.No/Date:0410102257 11.02.2009	Defer Date: 30.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.			

14	Case No.:1/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case rejected
	HQ File :01/80/050/01799/AM09/	RLA File :04/24/040/00263/AM09/	Lic.No/Date:0410102464 19.02.2009	
	Decision :The Committee noted that even after 3 months from the date of personal hearing the firm did not furnish the required details. The committee therefore decided to reject the case as it was not possible to decide the requirement of inputs in the absence of required details. The RLA may take necessary action accordingly.			

15	Case No.:3/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case rejected
	HQ File :01/80/050/01801/AM09/	RLA File :04/24/040/00260/AM09/	Lic.No/Date:0410102466 19.02.2009	
	Decision : The Committee noted that even after 3 months from the date of personal hearing the firm did not furnish the required details. The committee therefore decided to reject the case as it was not possible to decide the requirement of inputs in the absence of required details. The RLA may take necessary action accordingly.			

16	Case No.:12/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case rejected
	HQ File :01/80/050/01810/AM09/	RLA File :07/24/040/00630/AM09/	Lic.No/Date:0710063217 24.02.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder.			

	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.		
	The RLA may take necessary action accordingly.		

17	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Defer Date: 30.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.			

18	Case No.:16/50/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/01814/AM09/	RLA File :31/24/040/00315/AM09/	Lic.No/Date:3110037452 24.02.2009	Defer Date: 02.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration for a short period and to re-list the case on 02.03.2010 .			

19	Case No.:14/5/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case rejected
	HQ File :01/80/050/00022/AM10/	RLA File :07/24/040/00644/AM09/	Lic.No/Date:0710063398 03.03.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

20	Case No.:4/5/80-ALC2/2009	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00012/AM10/	RLA File :06/24/040/00002/AM10/	Lic.No/Date:0610015395 17.04.2009	Defer Date: 02.03.2010
	Decision : The committee noted that the sub-committee visited the factory and inspected the manufacturing process and will finalize its report shortly. The committee accordingly decided to submit the subcommittee report before the NC for taking a decision in the matter. The case may be short deferred and re-listed on 02.03.2010 .			

	Case No.:1/21/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00283/AM10/	RLA File :03/95/040/00129/AM10/	Lic.No/Date:0310523252 09.06.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

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1. Net empty export weight of 1091.9 MT may be specified with the quantity of export product.
2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1 to 8 and 23, 24 & 25.
3. Quantity of import item at Sl.No. 1 may be allowed as 103132 Kgs. inclusive of 24 % wastage after taking 1/3rd recovery.
4. Quantity of import item at Sl.No. 2 may be allowed as 92051 Kgs. inclusive of 5.1 % wastage after taking 1/3rd recovery.
5. Quantity of import item at Sl.No. 3 may be allowed as 507400 Kgs. inclusive of 6.1 % wastage after taking 1/3rd recovery.
6. Quantity of import item at Sl.No. 4 may be allowed as 14928 Kgs. inclusive of 3 % wastage.
7. Quantity of import item at Sl.No. 5 may be allowed as 15663 mtrs.(135518 Kgs.) inclusive of 2 % wastage.
8. Quantity of import item at Sl.No. 6 may be allowed as 583 mtrs.(7772 Kgs.) inclusive of 2 % wastage.
9. Quantity of import item at Sl.No. 7 may be allowed as 26268 Kgs. inclusive of 2 % wastage.
10. Quantity of import item at Sl.No. 8 may be allowed as applied for i.e. 2550 Kgs. inclusive of 2% wastage.
11. Quantity of import item at Sl.No. 9 may be allowed as 2854 Nos.on net to net basis. Its duty free weight may be restricted to 156454 Kgs. inclusive of 7.4 % wastage after 20% recovery.
12. Quantity of import item at Sl.No. 10 may be allowed as 372 Nos.on net to net basis. Its duty free weight may be restricted to 7095 Kgs. inclusive of 20.5 % wastage after 20% recovery.
13. Weights of 1314 Kgs., 756 Kgs., 8000 Kgs., 500 Kgs., 1928 Kgs., 1000 Kgs., 600 Kgs. & 500 Kgs. may be specified with the quantities of import items at S.Nos. 11, 12, 13, 14, 22, 26, 27 & 31 respectively and their quantities may be allowed on net to net basis.
14. Quantity of import item at Sl.No. 15 may be allowed as 108 Nos.on net to net basis. Its duty free weight may be restricted to 5144 Kgs. inclusive of 2 % wastage.
15. Quantities of import items at S.Nos. 16, 17, 18, & 19 may be allowed as 25755 Kgs., 12877 Kgs., 6439 Kgs. & 19316 Kgs. respectively.
16. Weights of 958 Kgs. and 1587 Kgs. may be specified with the quantities of import item at S.No. 20 and 21 respectively. Quantities of these items may be allowed on net to net basis and spares as per policy for spares.
17. Quantity of import item at S.No.23 may be allowed as 80190 Kgs. inclusive of 10% wastage.
18. Quantities of import items at S.Nos. 24 & 25 may be allowed as applied for i.e 600 Kgs. & 300 Kgs. respectively on net to net basis.
19. Quantities of import items from S.Nos. 28 to 30 may be allowed as applied for being 0.43% of FOB value of exports.
20. Import item at S.No. 31 to be exported along with export product.
21. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

22	Case No.:4/13/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00149/AM10/	RLA File :02/24/040/00043/AM10/	Lic.No/Date:0210127645 12.06.2009	Defer Date: 02.03.2010
Decision : The Committee noted that firm has furnished their reply. However, the representative of DC(MSME) was not present in the meeting. The Committee, therefore, decided to short defer the consideration and to re-list the case on <u>02.03.2010</u> .				

23	Case No.:13/13/80-ALC2/2009	Party Name:TTIAN INDUSTRIES LIMITED,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00158/AM10/	RLA File :07/24/040/00101/AM10/	Lic.No/Date:0710065424 17.06.2009	Defer Date: 30.03.2010

23			17.00.2009	
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.			

24	Case No.:3/21/80-ALC2/2009	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00285/AM10/	RLA File :31/24/040/00042/AM10/	Lic.No/Date:3110038873 17.06.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net Empty weight of export products from S.No. 1 to 8 may be specified as 7408 Kgs., 2460 Kgs.,3000 Kgs., 2920Kgs., 1780 Kgs., 1848 Kgs., 880 Kgs. & 305 Kgs respectively. 2. Total net empty weight of export products may be specified as 20606 Kgs. containing 10794 Kgs. of stainless steel. 3. Total quantity of import items at S.No 1 & 3 put together may be allowed as 11873 Kgs. inclusive of 10% wastage. 4. Import items at S.No.2,4 & 5 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

25	Case No.:25/13/80-ALC2/2009	Party Name:PETRON ENGINEERING CONSTRUCTION LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00170/AM10/	RLA File :03/95/040/00052/AM10/	Lic.No/Date:0310525689 24.06.2009	Defer Date: 30.03.2010
	Decision : The representative of DIPP present in the meeting informed the Committee that they did not receive the firm's reply. The Committee handed over firm's reply to DIPP representative and decided to defer the consideration and to re-list the case on 30.03.2010.			

26	Case No.:29/21/80-ALC2/2009	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case rejected
	HQ File :01/80/050/00311/AM10/	RLA File :31/24/040/00016/AM10/	Lic.No/Date:3110039048 01.07.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

27	Case No.:8/21/80-ALC2/2009	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00290/AM10/	RLA File :04/24/040/00099/AM10/	Lic.No/Date:0410106653 05.08.2009	Defer Date: 30.03.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite			

reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.

28	Case No.:18/21/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00300/AM10/	RLA File :09/24/040/00179/AM10/	Lic.No/Date:0910038908 12.08.2009	
	Decision : The Committee noted that the firm had sought time upto 10.02.2010. The Committee, therefore, decided that if reply is not received by 10.02.2010, the case may be treated as rejected. The RLA may take necessary action accordingly.			

29	Case No.:19/21/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00301/AM10/	RLA File :09/24/040/00180/AM10/	Lic.No/Date:0910038899 12.08.2009	
	Decision : The Committee noted that the firm had sought time upto 10.02.2010. The Committee, therefore, decided that if reply is not received by 10.02.2010, the case may be treated as rejected. The RLA may take necessary action accordingly.			

30	Case No.:23/21/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00305/AM10/	RLA File :03/94/040/00396/AM10/	Lic.No/Date:0310533764 13.08.2009	Defer Date: 30.03.2010
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information by 19.03.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 30.03.2010.			

31	Case No.:25/21/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00307/AM10/	RLA File :05/23/040/00012/AM10/	Lic.No/Date:0510247598 13.08.2009	Defer Date: 30.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.			

	Case No.:26/21/80-ALC2/2009	Party Name:DICKINSON FOWLER LTD.	Meet No/Date:44/80-ALC2/2009	Status:Case deferred
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32	Case No.:26/21/80-ALC2/2009	Party Name:DICKINSON FOWLER LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00308/AM10/	RLA File :07/24/040/00188/AM10/	Lic.No/Date:0710066532 18.08.2009	Defer Date: 30.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.			

33	Case No.:37/21/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00319/AM10/	RLA File :61/24/040/00020/AM10/	Lic.No/Date:6110000343 19.08.2009	Defer Date: 30.03.2010
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.			

34	Case No.:1/28/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case rejected
	HQ File :01/80/050/00419/AM10/	RLA File :11/24/040/00016/AM10/	Lic.No/Date:1110021021 08.09.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

35	Case No.:5/28/80-ALC2/2009	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00423/AM10/	RLA File :08/24/040/00143/AM10/	Lic.No/Date:0810082827 11.09.2009	Defer Date: 30.03.2010
	Decision : The Committee noted that firm has furnished their reply and case was under study with DIPP. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.			

36	Case No.:3/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00392/AM10/	RLA File :05/23/040/00014/AM10/	Lic.No/Date:0510249404 16.09.2009	Defer Date: 30.03.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.			

	Case No.:4/27/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
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37	HQ File :01/80/050/00393/AM10/	RLA File :05/24/040/00304/AM10/	Lic.No/Date:0510249502 17.09.2009	Defer Date: 30.03.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.				

38	Case No.:1/37/80-ALC2/2009	Party Name:PLANT ENGINEERING SERVICES,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00560/AM10/	RLA File :04/24/040/00146/AM10/	Lic.No/Date:0410108037 24.09.2009	Defer Date: 30.03.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.				

39	Case No.:32/37/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00591/AM10/	RLA File :03/95/040/00336/AM10/	Lic.No/Date:0310539120 24.09.2009	Defer Date: 30.03.2010
Decision : The committee noted that firm has furnished their reply and also requested to include some additional import items under the subject advance authorization. The committee accordingly decided to advise RA to incorporate the desired additional import items subject to final ratification of norms by the NC, as per usual conditions of authorization and provisions of PN-15 dt. 27.10.2009. The committee also decided to advise the DHI to furnish their comments after taking into account the revised import items. The case may be re-listed on 30.03.2010.				

	Case No.:2/28/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00420/AM10/	RLA File :53/24/040/00008/AM10/	Lic.No/Date:5310009185 29.09.2009	
Decision : The C&PC furnished written comments in this case vide their O.M. No. 4611/21/2009-PC.II dated 01/01/10 recommending the norms. C&PC's comments are re-produced below:- No. 46011/21/2009-PC.II Government of India Ministry of Chemicals & Fertilizers Department of Chemicals & Petrochemicals ***** Dated, the 1st Jan., 2010 <u>OFFICE MEMORANDUM</u> Subject:- Advance Authorization Application form M/s Terumo Penpol Ltd. for the import of raw material against the export of Blood Bags (Advance Authorization No. 5310009185 dated 29/09/2009). The undersigned is directed to refer to DGFT's U.O. No. 01/8/50/250/AM10/DES-I/777 dated 26.10.2009 on the above mentioned subject. The proposal of the firm has been examined in this office. Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-				

S. No.	Export Product & Qty.	S. No.	Imported duty free inputs	Quantity per bag.
1.	Quadruple Blood Bags with sampling Arms - 1 No.	1	PVC Compound (Medical grade)	0.1559 Kg.
		2	Stainless Steel capillary (cannula with protective cap) (Needle Assembly)	1.03 Nos.
		3.	Evident paper – Plastic in Roll or Sheet (Self Adhesive)	0.042 Sq.mts
		4.	Plasma cap (Rubber Cap)	1.01 Nos.
		5.	Oxygen absorber	0.336667 No.
		6.	Thermal transfer ribbon 110 mm width X 300 mts Long	0.404 mts
		7.	Stamping Foil Tape 27 mm width X 500 mts. Long	0.1313 Mts
		8.	Al Foil Cover (Laminated aluminium pouch)	0.3367 No.
		9.	Big Break off value Assembly (Big BOV assembly)	1.01 Nos.
S. No.	Export Product & Qty.	S. No.	Imported duty free inputs	Quantity per bag.
2.	Quadruple Blood Bags (SAGM) - 1 No.	1	PVC Compound (Medical grade)	0.15587 Kg.
		2	Stainless Steel capillary (cannula with protective cap) (Needle Assembly)	1.03 Nos.
		3.	Evident paper – Plastic in Roll or Sheet (Self Adhesive)	0.042 Sq.mts
		4.	Oxygen absorber	0.336667 No.
		5.	Thermal transfer ribbon 110 mm width X 300 mts Long	0.404 mts
		6.	Stamping Foil Tape 27 mm width X 500 mts. Long	0.1313 Mts
		7.	Al Foil Cover (Laminated aluminium pouch)	0.3367 No.
		8.	Big Break off value Assembly (Big BOV assembly)	2.02 Nos.
S. No.	Export Product & Qty.	S. No.	Imported duty free inputs	Quantity per bag.
3	Quadruple Blood Bags (SAGM) with sampling Arms – 1 No.	1	PVC Compound (Medical grade)	0.15587 Kg.
		2	Stainless Steel capillary (cannula with protective cap) (Needle Assembly)	1.03 Nos.
		3.	Evident paper – Plastic in Roll or Sheet (Self Adhesive)	0.042 Sq.mts
		4.	Plasma cap (Rubber Cap)	1.01 Nos.
		5.	Oxygen absorber	0.336667 No.
		6.	Thermal transfer ribbon 110 mm width X 300 mts Long	0.404 mts

			500 mts Long	
		7.	Stamping Foil Tape 27 mm width X 500 mts. Long	0.1313 Mts
		8.	Al Foil Cover (Laminated aluminium pouch)	0.3367 No.
		9.	Big Break off value Assembly (Big BOV assembly)	2.02 Nos.

S. No.	Export Product & Qty.	S. No.	Imported duty free inputs	Quantity per bag.
4.	Quadruple Blood Bags (SAGM) with sampling Arms & NIP	1	PVC Compound (Medical grade)	0.15587 Kg.
		2	Stainless Steel capillary (cannula with protective cap) (Needle Assembly)	1.03 Nos.
		3.	Evident paper – Plastic in Roll or Sheet (Self Adhesive)	0.042 Sq.mts
		4.	Plasma cap (Rubber Cap)	1.01 Nos.
		5.	Oxygen absorber	0.336667 No.
		6.	Thermal transfer ribbon 110 mm width X 300 mts Long	0.404 mts
		7.	Stamping Foil Tape 27 mm width X 500 mts. Long	0.1313 Mts
		8.	Al Foil Cover (Laminated aluminium pouch)	0.3367 No.
		9.	Big Break off value Assembly (Big BOV assembly)	2.02 Nos.
S. No.	Export Product & Qty.	S. No.	Imported duty free inputs	Quantity per bag.
5.	Quadruple Blood Bags (SAGM) with sampling Arms, NIP and Holder	1	PVC Compound (Medical grade)	0.15587 Kg.
		2	Stainless Steel capillary (cannula with protective cap) (Needle Assembly)	1.03 Nos.
		3.	Evident paper – Plastic in Roll or Sheet (Self Adhesive)	0.042 Sq.mts
		4.	Oxygen absorber	0.336667 No.
		5.	Thermal transfer ribbon 110 mm width X 300 mts Long	0.404 mts
		6.	Luer Adapter 2XX-MN 2000 LV with Isoprene Sheath	1.01 Nos.
		7.	Stamping Foil Tape 27 mm width X 500 mts. Long	0.1313 Mts
		8	Al Foil Cover (Laminated aluminium	0.3367 No

		8.	Al Foil Cover (Laminated aluminium pouch)	0.3367 No.
		9.	Big Break off value Assembly (Big BOV assembly)	2.02 Nos.

S. No.	Export Product & Qty.	S. No.	Imported duty free inputs	Quantity per bag.
6.	Quadruple Blood Bags (SAGM) with sampling Arms, NIP, Holder & D Bag - 1 No.	1	PVC Compound (Medical grade)	0.15587 Kg.
		2	Stainless Steel capillary (cannula with protective cap) (Needle Assembly)	1.03 Nos.
		3.	Evident paper – Plastic in Roll or Sheet (Self Adhesive)	0.042 Sq.mts
		4.	Oxygen absorber	0.336667 No.
		5.	Thermal transfer ribbon 110 mm width X 300 mts Long	0.404 mts
		6.	Luer Adapter 2XX-MN 2000 LV with Isoprene Sheath	1.01 Nos.
		7.	Stamping Foil Tape 27 mm width X 500 mts. Long	0.1313 Mts
		8.	Al Foil Cover (Laminated aluminium pouch)	0.3367 No.
		9.	Big Break off value Assembly (Big BOV assembly)	3.03 Nos.
S. No.	Export Product & Qty.	S. No.	Imported duty free inputs	Quantity per bag.
7.	Quadruple Blood Bag with sampling Arms, NIP & Holder. - 1 No.	1	PVC Compound (Medical grade)	0.1760 Kg.
		2	Stainless Steel capillary (cannula with protective cap) (Needle Assembly)	1.03 Nos.
		3.	Evident paper – Plastic in Roll or Sheet (Self Adhesive)	0.0525 Sq.mts
		4.	Oxygen absorber	0.336667 No.
		5.	Thermal transfer ribbon 110 mm width X 300 mts Long	0.505 mts
		6.	Luer Adapter 2XX-MN 2000 LV with Isoprene Sheath	1.01 Nos.
		7.	Stamping Foil Tape 27 mm width X	0.1313 Mts

		500 mts. Long	
	8.	Al Foil Cover (Laminated aluminium pouch)	0.3367 No.
	9.	Big Break off value Assembly (Big BOV assembly)	1.01 No.

This issues with the approval of competent authority.

(A.K. Agarwal)
Joint Industrial Advisor

Shri Ramavatar Meena
FTDO, Udyog Bhavan,
New Delhi.

The Committee, after deliberating upon the **C&PC** comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

41	Case No.:6/28/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case closed
	HQ File :01/80/050/00424/AM10/	RLA File :07/21/040/00597/AM10/	Lic.No/Date:0710067298 01.10.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.			
	The Regional Authority may take note of the NC decision for information.			

42	Case No.:7/28/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00425/AM10/	RLA File :08/24/040/00157/AM10/	Lic.No/Date:0810083301 01.10.2009	Defer Date: 30.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.			

43	Case No.:1/29/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case closed
	HQ File :01/80/050/00430/AM10/	RLA File :31/24/040/00122/AM10/	Lic.No/Date:3110040206 07.10.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.			

The Regional Authority may take note of the NC decision for information.

44	Case No.:10/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case closed
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

45	Case No.:11/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case closed
	HQ File :01/80/050/00429/AM10/	RLA File :31/24/040/00124/AM10/	Lic.No/Date:3110040186 07.10.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

46	Case No.:3/29/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00432/AM10/	RLA File :05/23/040/00059/AM10/	Lic.No/Date:0510250400 07.10.2009	Defer Date: 30.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- 1. Export and import product in number. 2. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise.			

47	Case No.:10/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00439/AM10/	RLA File :04/24/040/00159/AM10/	Lic.No/Date:0410108280 08.10.2009	Defer Date: 30.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:-			

	1. Information in respect of Sl.No.8,9 & 11 of the Standard Deficiency Format. 2. Import weight and finished weight of forged flanges (Item no 4 of import.) 3. Use of item no 5 to 9 of import with justification of quantity of import. 4. Details of Accessories, Auxiliaries and spares proposed to be exported. 5.The firm has enclosed the drawing of “ball separator” while export product is “condenser tube cleaning system”. The firm may submit relevant drawing.		
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48	Case No.:11/29/80-ALC2/2009	Party Name:KINECO PVT. LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00440/AM10/	RLA File :17/24/040/00028/AM10/	Lic.No/Date:1710002815 08.10.2009	Defer Date: 30.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- 1. Use of item of export. 2. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

49	Case No.:4/29/80-ALC2/2009	Party Name:VASANTHA TOOL CRAFTS PLTD.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00433/AM10/	RLA File :09/24/040/00218/AM10/	Lic.No/Date:0910039513 08.10.2009	Defer Date: 30.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.			

50	Case No.:6/29/80-ALC2/2009	Party Name:TEKSONS LTD	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00435/AM10/	RLA File :03/95/040/00291/AM10/	Lic.No/Date:0310540943 08.10.2009	Defer Date: 30.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

51	Case No.:7/29/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00436/AM10/	RLA File :03/95/040/00337/AM10/	Lic.No/Date:0310540953 08.10.2009	Defer Date: 30.03.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected			

and no further representation will be entertained. The case may be re-listed on 30.03.2010.

52	Case No.:8/29/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00437/AM10/	RLA File :03/95/040/00424/AM10/	Lic.No/Date:0310540959 08.10.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- - Net empty export weight of 1230.5 MT may be specified with the quantity of export product. - Word “relevant” may be prefixed with the descriptions of import items at S. Nos. 1, 2,& 3. - Quantities of import items at Sl.No.1 & 3 may be allowed as 765039 Kgs and 80813 Kgs. respectively inclusive of 3% wastage as applied for. - Quantity of import item at Sl.No.2 may be allowed as 424883 Kgs inclusive of 12% wastage as applied for. - Weights of 15750 Kgs, 13656Kgs & 500 Kgs, may be specified with the quantities of import items at S.Nos. 4,5 & 6 respectively and may be allowed on net to net basis. - Quantities of import items at S.Nos. 7,8,9,10 & 11 may be allowed as 2052 Kgs , 5759 Kgs., 9873 Kgs, 25989 Kgs. & 7816 Kgs. respectively. - Import of components may be allowed with accountability clause The Regional Authority may take necessary action accordingly.			

53	Case No.:9/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00438/AM10/	RLA File :04/24/040/00158/AM10/	Lic.No/Date:0410108279 08.10.2009	Defer Date: 30.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- - Sl no 8,9 & 11 of SDL. - Import weight and finished weight of forged flanges (Item no 4 Of import.) - Use of item no 5 to 9 of import with justification of quantity of import. - Details of Accessories, Auxiliaries and spares proposed to be exported. - The firm has enclosed the drawing of “ball separator” while export product is “condenser tube cleaning system”. The firm may submit relevant drawing.			

	Case No.:13/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00442/AM10/	RLA File :04/24/040/00163/AM10/	Lic.No/Date:0410108335 09.10.2009	Defer Date: 30.03.2010

54	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- 1. Sl no 8,9 & 11 of SDL. 2. Import weight and finished weight of forged flanges (Item no 4 of import.) 3. Use of item no 6 to 11 of import with justification of quantity of import. 4. Details of Accessories, Auxiliaries and spares proposed to be exported. 5. The firm has enclosed the drawing of “ball separator” while export product is “condenser tube cleaning system”. The firm may submit relevant drawing.		
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55	Case No.:31/37/80-ALC2/2009	Party Name:PLAST TECH ENGINEERING	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00590/AM10/	RLA File :04/24/040/00186/AM10/	Lic.No/Date:0410109229 10.11.2009	Defer Date: 30.03.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.03.2010.			

56	Case No.:14/37/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00573/AM10/	RLA File :11/24/040/00024/AM10/	Lic.No/Date:1110021254 11.11.2009	Defer Date: 30.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.			

57	Case No.:28/37/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00587/AM10/	RLA File :04/24/040/00188/AM10/	Lic.No/Date:0410109500 18.11.2009	Defer Date: 30.03.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.			

58	Case No.:8/37/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00567/AM10/	RLA File :53/24/040/00011/AM10/	Lic.No/Date:5310009599 25.11.2009	Defer Date: 30.03.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.03.2010.			

	Case No.:2/37/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
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59	HQ File :01/80/050/00561/AM10/	RLA File :05/23/040/00110/AM10/	Lic.No/Date:0510253560 27.11.2009	Defer Date: 30.03.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.			

60	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date: 30.03.2010
	Decision : The representative of DHI informed the Committee that relevant papers are readily not available with them. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 30.03.2010.			

61	Case No.:4/37/80-ALC2/2009	Party Name:KIRLOSKAR TOYODATEXILE MACHINERY PVT LTD.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case closed
	HQ File :01/80/050/00563/AM10/	RLA File :07/21/040/00792/AM10/	Lic.No/Date:0710068485 27.11.2009	
	Decision : The committee noted that exporter vide their letter dt. 20.01.2010 informed that the authorization was cancelled and a fresh authorization is issued from the same file by RA. The committee accordingly decided to close this file /case. Whenever details of fresh authorization are received on-line, that authorization would be considered for fixation of norms.			

62	Case No.:10/37/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00569/AM10/	RLA File :06/24/040/00033/AM10/	Lic.No/Date:0610016734 30.11.2009	Defer Date: 30.03.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind C&PC for expediting their comments and also forward the copy of application to DHI for examination. The case may be re-listed on 30.03.2010.			

63	Case No.:6/37/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00565/AM10/	RLA File :05/24/040/00173/AM10/	Lic.No/Date:0510253589 30.11.2009	Defer Date: 30.03.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

64	Case No.:9/37/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00568/AM10/	RLA File :06/24/040/00032/AM10/	Lic.No/Date:0610016729 30.11.2009	Defer Date: 30.03.2010

Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind C&PC for expediting their comments and also forward the copy of application to DHI for examination. The case may be re-listed on 30.03.2010.

65	Case No.:13/37/80-ALC2/2009	Party Name:MVS ENGINEERING LTD	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00572/AM10/	RLA File :05/24/040/00357/AM10/	Lic.No/Date:0510253731 01.12.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “ Containing 1500 Kgs. of Carbon Molecular Sieve” may be suffixed with a description of export product. 2. Quantity of import item may be allowed as applied for i.e. 1500 Kgs. on net to net basis. The Regional Authority may take necessary action accordingly.			

66	Case No.:15/37/80-ALC2/2009	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00574/AM10/	RLA File :31/21/040/00256/AM10/	Lic.No/Date:3110040887 01.12.2009	
	Decision : The Committee noted that firm’s application has not been received so far. However, representative of DIPP informed that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

67	Case No.:17/37/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00576/AM10/	RLA File :53/24/040/00012/AM10/	Lic.No/Date:5310009656 01.12.2009	Defer Date: 30.03.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.03.2010.			

	Case No.:18/37/80-ALC2/2009	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00577/AM10/	RLA File :03/95/040/00526/AM10/	Lic.No/Date:0310548455 01.12.2009	

68	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with certain modifications as under:- 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 9450 Kgs. inclusive of 5% wastage. 2. Quantities of import items at Sl.No.2 & 3 may be allowed as applied for i.e. 9360 Kgs & 7722 Kgs respectively inclusive of 95% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.		
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69	Case No.:16/37/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00575/AM10/	RLA File :05/23/040/00117/AM10/	Lic.No/Date:0510253818 02.12.2009	Defer Date: 30.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- 1. Specific item of export with drawing. 2. Serial no 2,3,8 & 9 of SDL export product wise. 3. Use of each item of import.			

70	Case No.:20/37/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00579/AM10/	RLA File :07/24/040/00324/AM10/	Lic.No/Date:0710068624 02.12.2009	Defer Date: 30.03.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

71	Case No.:22/37/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00581/AM10/	RLA File :31/24/040/00178/AM10/	Lic.No/Date:3110040937 04.12.2009	Defer Date: 30.03.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 19.03.2010 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 30.03.2010.			

72	Case No.:23/37/80-ALC2/2009	Party Name:VISHAL PRECISION PRODUCTS PVT LIMITED,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case closed
	HQ File :01/80/050/00582/AM10/	RLA File :32/21/040/00138/AM10/	Lic.No/Date:3210042017 04.12.2009	
	Decision : The Committee noted that RA vide their letter No. 32/21/040/00138/AM10 dt. 27.01.2010 informed that the subject advance authorization has been issued			

as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.

73	Case No.:24/37/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00583/AM10/	RLA File :61/24/040/00042/AM10/	Lic.No/Date:6110000375 04.12.2009	Defer Date: 30.03.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 19.03.2010 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 30.03.2010.			

74	Case No.:25/37/80-ALC2/2009	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00584/AM10/	RLA File :05/24/040/00393/AM10/	Lic.No/Date:0510253939 04.12.2009	
	Decision : The representative of the DIPP present in the meeting informed the Committee that norms of the subject authorization may be ratified on repeat basis as per norms of Advance Authorization No.0510213512 dated 13.12.2007 ratified in Norms Committee Meeting No. 19/10 dated 11.08.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on the norms of Advance Authorization No.0510213512 dated 13.12.2007 with following modifications:- 1. Unit of Measurement (UOM) of export product may be corrected to Nos. 2. Net weight of export product may be specified as 1369.9 Kgs. 3. Keeping in view, the end cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be allowed as applied for i.e. 6000 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007. The Regional Authority may take necessary action accordingly.			

75	Case No.:26/37/80-ALC2/2009	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00585/AM10/	RLA File :05/24/040/00392/AM10/	Lic.No/Date:0510253941 04.12.2009	
	Decision : The representative of the DIPP present in the meeting informed the Committee that norms of the subject authorization may be ratified on repeat basis as per norms of Advance Authorization No.0510213512 dated 13.12.2007 ratified in Norms Committee Meeting No. 19/10 dated 11.08.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on the norms of Advance Authorization No.0510213512 dated 13.12.2007 with following modifications:- 1. Unit of Measurement (UOM) of export product may be corrected to Nos. 2. Net weight of export product may be specified as 684 Kgs. 3. Keeping in view, the end cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be allowed as 2996 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007.			

dated 0.5.2007.

The Regional Authority may take necessary action accordingly.

76	Case No.:27/37/80-ALC2/2009	Party Name:P&K HIGH TECH SYSTEM PVT.LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00586/AM10/	RLA File :05/24/040/00395/AM10/	Lic.No/Date:0510253966 04.12.2009	Defer Date: 30.03.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 19.03.2010 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 30.03.2010.			

77	Case No.:29/37/80-ALC2/2009	Party Name:FRICK INDIA LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00588/AM10/	RLA File :05/23/040/00127/AM10/	Lic.No/Date:0510254027 07.12.2009	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

78	Case No.:30/37/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00589/AM10/	RLA File :05/24/040/00387/AM10/	Lic.No/Date:0510254039 07.12.2009	Defer Date: 30.03.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format.			

79	Case No.:34/37/80-ALC2/2009	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00593/AM10/	RLA File :05/23/040/00125/AM10/	Lic.No/Date:0510254196 08.12.2009	Defer Date: 30.03.2010
	Decision : The committee noted that copy of application received , DL already issued to the firm based on the DC(MSME)'s comments and thereafter reply also received. The Committee, therefore, decided to forward the copy of firm's reply to DC(MSME) for examination and submission of comments. The case may be re-listed on 30.03.2010.			

	Case No.:35/37/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case approved
	HQ File :01/80/050/00594/AM10/	RLA File :05/24/040/00400/AM10/	Lic.No/Date:0510254294 09.12.2009	

80	Decision : The representative of DHI present in the meeting informed the Committee that norms of the similar product of the applicant firm in respect of advance authorization No. 0510247351 dated 07.08.2009 has already been ratified by the NC in its meeting No. 36/10 dated 08.12.2009 vide case No. 10/21/80-ALC2/2009. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under- 1. Description of export product may be modified to “Box Assembly Steering gear (Electric Power Steering for Automobiles”. 2. Description of import item No. 23 may be modified to “Electric Motor DC 12V, 1000 + / - 300RPM”. 3. All the import items are components and may be allowed under GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.
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81	Case No.:36/37/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00595/AM10/	RLA File :05/24/040/00397/AM10/	Lic.No/Date:0510254313 09.12.2009	Defer Date: 30.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

82	Case No.:37/37/80-ALC2/2009	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:44/80-ALC2/2009 02.02.2010	Status:Case deferred
	HQ File :01/80/050/00596/AM10/	RLA File :07/24/040/00351/AM10/	Lic.No/Date:0710068795 10.12.2009	Defer Date: 30.03.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 19.03.2010 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 30.03.2010.			

S.No.224

Case No. A/R. 51	M/s. Imperial Auto Inds.	HQ F.No.01/80/50/361/AM07/DES.I	Lic.No. & Date
Meeting No. 44/10	Ltd; New Delhi	RA.F.No	0510185517
Date: 02.02.2010		Ratification of norms.	dt.29.0.2006

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.

S.No.225

Case No. A/R. 58	M/s. IDMC., Vithal	HQ F.No.01/80/50/20/AM07/DES.I	Lic.No. & Date
Meeting No. 44/10		RA.F.No 34/24/40/299/AM06	34 10058285
Date: 02.02.2010		Ratification of norms	Dt.06.04.2006

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.

S.No.226

Case No. A/R-09	M/s. Rochem Separation	F.No. 01/81/50/560/AM06/DES.I	Lic.No. & Date
Meeting No. 44/10	Systems (India) P. Ltd.	RA F.No.03/95/040/769/AM06	0310349109
Date: 02.02.2010		Ratification of norms	27.09.2005

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.227

Case No. A/R-10	M/s.Filter Manufacturing	F.No. 01/80/50/381/AM06/DES.I	Lic.No. & Date
Meeting No. 44/10	India P. Ltd.	R.A.F.No.02/24/040/0054/AM06	0210079402
Date: 02.02.2010		Ratification of norms	22.06.2005

The Committee decided to reject the case on the ground that the firm has informed that total weight of export product is 92.05 MT which contains 87.055 MT of indigenous materials and 4.995 MT of imported materials. Total weight of imported materials as per licence is 47045 Kgs. and based on available information, it is not possible to calculate input-output norms

The RLA may take necessary action accordingly.

S.No.228

Case No. A/R-23	M/s. Saraswati Industrial	F.No. 01/81/50/202/AM06/DES.II/DES.I	Lic.No. & Date
Meeting No. 44/10	Syndicate Ltd.	R.A.F.No.05/24/040/0160/AM06	0510159271
Date: 02.02.2010		Ratification of norms	Dt.06.06.2005

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Total net weight of export products may be modified to 485.212 MTs.
2. Quantity of import item at Sl. Nos. 2 may be allowed as 243.67 meters (6299 Kgs.)
3. Quantity of import item at Sl. Nos. 5 may be allowed as 128 meters (1065 Kgs.)

The Regional Authority may take necessary action accordingly.

S.No.229

Case No. A/R-40	M/s. Multitex Filtration Engineers Ltd.,	HQ F.No.01/80/50/00800/ AM06/DES.I	Lic.No. & Date
Meeting No. 44/10		RA F.No.05/24/040/00408/AM06	Lic.No.0510166844
Date: 02.02.2010		Ratification of norms.	dt.20.09.2005

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:-

1. Information in respect of Sl. No. 5 & 11 of Standard deficiency Format.
2. Requirement and net content of imported items in the export product is different in different letters submitted by the firm .they may clarify the same and submit the correct details duly supported by the documentary evidence.

S.No.230

Case No. A/R. -42	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/01106/ AM08/DES.I	Lic.No. & Date
Meeting No. 44/10		RA.F.No.03/95/040/01070/AM08	Lic.No.0310461144
Date: 02.02.2010		Ratification of norms.	dt.14.02.2008

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.

S.No.231

Case No. A/R. -45	M/s. Cartoon Sanitation Pvt. Ltd., Mathura (UP)	HQ F.No.01/80/50/00288/ AM09/DES.I	Lic.No. & Date
Meeting No. 44/10		RA.F.No.06/24/040/00003/AM09	Lic.No.0610013314
Date: 02.02.2010		revision of norms.	dt.30.04.2008

The committee noted that the sub-committee visited the factory and inspected the manufacturing process and will finalize its report shortly. The committee accordingly decided to submit the subcommittee report before the NC for taking a decision in the matter. The case may be short deferred and re-listed on 02.03.2010.

S.No.232

Case No. A/R. -56	M/s. Dresser – Rand India Pvt. Ltd., Mumbai.	HQF.No.01/80/50/00672/ AM06/DES.I	Lic.No. & Date
Meeting No. 44/10		RA.F.No.03/94/040/00539/AM06	Lic.No.0310344783
Date: 02.02.2010		Ratification of norms.	dt.26.05.2005

The Committee noted that firm has furnished their reply and case was under study with DIPP. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.

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S.No.233

Case No. A/R-76	M/s. Emkay Exports, Jaipur	HQ F.No.01/80/50/00278/ AM05/DES.I	Lic. No. & date
Meeting No. 44/10		RA.F.No.13/80/040/00029/AM05	1310014556
Date: 02.02.2010		Ratification of norms	Date 08.06.2004

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 19.03.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 30.03.2010.

S.No.234

Case No. A/R-79	M/s. Godrej & Boyce MFG. Co. Ltd., Mumbai	HQ F.No.01/80/50/01088/ AM08/DES.I	Lic. No. & date
Meeting No. 44/10		RA.F.No.03/94/040/00961/AM08	0310457213
Date: 02.02.2010		Ratification of norms	dt.09.01.2008

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.

S.No.235

Case No. A/R-80	M/s. Larson &	HQ F.No.01/80/50/01025/	Lic. No. & date
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	Toubro Ltd.,	AM08/DES.I	
Meeting No. 44/10		RA.F.No.03/95/040/00817/AM08	0310452638
Date: 02.02.2010		Ratification of norms	dt.04.12.2007

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.

S.No.236

Case No. A/R-81	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/00354/AM09/DES.I	Lic. No. & date
Meeting No. 44/10		RA.F.No.03/95/040/01247/AM08	0310466484
Date: 02.02.2010		Ratification of norms	dt. 27.03.2008

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.

S.No.237

Case No. A/R-83	M/s. Multitex Filtration Engineers Ltd.,	HQ.F.No.01/80/50/00457/AM09/DES-I	Lic. No. & date
Meeting No. 44/10		RA.F.No.05/24/040/00131/AM09	0510221450
Date: 02.02.2010		Ratification of norms	dt.03.06.2008

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Total net empty export weight of 26790 Kgs. containing 23428 Kgs. of Duplex Steel may be specified with the total quantity of export product.
2. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 9.254 MT.

The Regional Authority may take necessary action accordingly.

S.No.238

Case No. A/R - 116	M/s. GEA BGR Energy Systems Ltd., Chennai	HQ F.No.01/80/50/01284/AM09/DES.I	Lic.No. & Date
Meeting No. 44/10		RA.F.No.04/24/040/00197/AM09	041009963
Date: 02.02.2010		Ratification of norms.	dt.12.11.2008

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.

S.No.239

Case No. A/R. - 117	M/s. Industrial Boiler Ltd., Mumbai	HQ F.No.01/80/162/00450/AM10/DES.I	Lic.No. & Date
Meeting No. 44/10		RA.F.No.03/82/038/00003/AM08	
Date: 02.02.2010		DFRC against export Product “Industrial Boiler / Sub assemblies of the Boilers”	

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.

S.No.240

Case No. A/R. - 118	M/s. JKM DAE RIM Automotive Ltd., Bangalore	HQ F.No.01/80/50/00439/AM09/DES.I	Lic.No. & Date
Meeting No. 44/10		RA.F.No.07/24/040/00535/AM08	0710056578
Date: 02.02.2010		Ratification of norms.	dt.25.03.2008

The committee noted that the representative of DC(MSME) was not present in the meeting. Accordingly, it has been decided to remind DC(MSME) for expediting their comments and to re-list the case on 30.03.2010.

S.No.241

Case No. A/R. - 123	M/s. Sona Okegawa Precision Forgings Ltd.,	HQ F.No.01/81/50/00914/AM07/DES.I	Lic.No. & Date
Meeting No. 44/10		RA.F.No.05/24/040/00762/AM07	0510199272
Date: 02.02.2010		Ratification of norms.	dt.09.02.2007

The DHI furnished written comments in this case vide their U.O. No. 3(65)/09-TSW(B)/ dated 21/01/10 informing the firm has not furnished the complete reply. DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Sona Okegawa Limited for ratification of norms of licence no 0510199272 dt 09-02-07.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Sona Okegawa Limited. Firm's reply of dated 03-08-09 has been examined. The applicant has clarified that the export product is "Differential Bevel gear and pinions" only. But they have not given calculation of the requirement of each size of gears. There are different sizes of gears to be exported and the applicant should give specific quantity of export in number and weight for each size alongwith calculations of requirement of raw material supported by drawing.

The above issues with the approval of JS(B).

*B.C.Nayak
Development Officer
21—01-10*

Shri Ramavtar Meena, FTDO, DES-I
Deptt. of HI, UO No 3(65)/09-TSW(B) dated

The Committee accordingly decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.80

Case No. C-01	M/s. Godrej & Boyce Mfg. Co.Ltd;	F.No. 01/80/162/556/AM09/DES.I
Meeting No. 44/10		Modification of SION
Date: 02.02.2010		

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 30.03.2010.

S.No.81

Case No. C - 12	Confederation of Indian Industry, New Delhi -M/s. Ambica Steels Ltd., Sahibabad, Ghaziabad	F.No.01/80/162/00527/AM10/DES-I
Meeting No. 44/10		Streamlining the DEPB benefits on auto spare parts
Date: 02.02.2010		

The representative of DHI present in the meeting informed the committee that the matter is being examined by Auto Desk of DHI. The committee after deliberating upon the case decided that O/o DGFT may make a direct reference to Mr. Sushil Lakra, I.A., DHI for early comments with a copy of DHI representative. The case may be re-listed on 30.03.2010.

S.No.82

Case No. C - 24	Reference received from NSEZ, Noida of M/s. Eurotherm Hema Radiators India Ltd.,	F.No. 01/80/162/00842/AM10/DES.I
Meeting No. 44/10		Fixation of wastage norms
Date: 02.02.2010		

On the recommendation of the representative of **DIPP** present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:-

1. Information in respect of Sl.No.4,5,11 & 11A of the Standard Deficiency Format export product wise.

S.No.83

Case No. C - 25	M/s. Meneta Automotive Components Pvt. LTD.,	F.No.01/80/162/00974/AM10/DES.I
Meeting No. 44/10		Fixation of wastage norms
Date: 02.02.2010		

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:-

1. Specific item of export, its use & quantity in number and weight.
2. Information in respect of Sl.No.2,5,10,11 & 11A of the Standard Deficiency Format.

Sl.No.84

Case No. C - 22	M/s. Bhukhanvala Tools Pvt. LTD., Navasari	F.No.01/80/162/00684/AM10/DES.I
Meeting No. 44/10		Fixation of wastage norms
Date: 02.02.2010		

The representative of DHI present in the meeting informed the committee that the matter has been examined and it is noticed that the product pertains to C&PC. The Committee, accordingly, decided to refer the copy of firm's application to C&PC for examination and submission of comments. The case may be re-listed on 30.03.2010.

Sl.No.85

Case No. C - 04	M/s. Bhukhanvala Tools Pvt. LTD., Navasari	F.No.01/80/162/00011/AM10/DES.I
Meeting No. 44/10		Fixation of wastage norms
Date: 02.02.2010		

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm

and to re-list the case on 30.03.2010:-

1. Specific item of export with quantity in number and weight.
2. Specific item of import with quantity required for each export product.
3. Information in respect of Sl.No.3,5,11 & 11A of the Standard Deficiency Format for each export product.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPP)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman

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